

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI**
ORIGINAL APPLICATION NO. 164 OF 2018

Ashwani Kumar Dubey

...Applicant

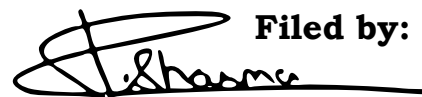
Versus

Union of India & Ors.

...Respondent(s)

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Filed by:


RAGHAV SHARMA

Counsel for Madhya Pradesh Pollution Control Board

Respondent No. 4

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Safdarjung Enclave, New Delhi – 110029

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Place: New Delhi

Date: 26.09.2024

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI
ORIGINAL APPLICATION NO. 164 OF 2018**

Ashwani Kumar Dubey

...Applicant

Versus

Union of India & Ors.

...Respondent(s)

**UPDATED STATUS REPORT ON BEHALF OF MADHYA PRADESH
POLLUTION CONTROL BOARD, I.E., RESPONDENT NO. 4**

MOST RESPECTFULLY SHOWETH:

1. That pursuant to Final Order and Judgement dated 05.07.2023 in Civil Appeal Nos.3856/2022, 4529/2022, 4525/2022 & 4581/2022, the Hon'ble Supreme Court of India was pleased to set-aside the Judgement dated 18.01.2022 passed by this Hon'ble Tribunal in the instant matter and remanded the matter back to this Hon'ble Tribunal for "*for re-consideration from the stage of the recommendations filed by the expert Committee constituted by the NGT.*"
2. That this Hon'ble Tribunal, on 02.11.2023, was pleased to pass the following Order:

*"4. All the parties are not present today, hence, Registry is directed to issue notice to all the applicants and respondents (all the parties) in the aforesaid original applications. It will be open to all the concerned parties to obtain copy of the recommendations filed by the expert committee either from the Registry of NGT or by downloading it from the website and **to file objections, if any, to the report on or before the next date of hearing or within a period of four weeks from the date of receipts of notice from the Tribunal.**"*
3. That the answering Respondent, being Madhya Pradesh Pollution Control Board has no objections to the Recommendations filed by the expert committee. However, for brevity, the answering Respondent herein wishes to place on record the current status of compliance in order to assist this Hon'ble Tribunal.

True Copy of Status Report on Compliance till August 2024 is annexed herewith and marked as **Annexure – A.**

4. That the answering Respondent herein had taken several action(s) including but not limited to issuing Show Cause Notice(s), imposition of Environmental Compensation etc. in compliance of Final Judgement dated 18.01.2022 passed by this Hon'ble Tribunal **before** 05.07.2023, i.e., before the Judgement dated 18.01.2022 was set-aside by the Hon'ble Supreme Court of India *vide* its Final Order and Judgement.
5. That the answering Respondent herein unequivocally undertakes to comply with any and all order(s) and/or direction(s) passed by this Hon'ble Tribunal in furtherance to the Recommendations filed by the expert committee as well as any other order/direction that this Hon'ble Tribunal may deem fit in the interest of justice.
6. That apart from the aforesaid Status Report, answering Respondent herein seeks to bring on record Order(s) dated 11.01.2022 as well as Order dated 03.07.2024 passed by the Hon'ble National Company Law Tribunal, Principal Bench at New Delhi (NCLT) in the matter of **ICICI Bank Ltd. vs Essar Power MP Ltd.** [IA No. 83 in CP (IB) – 863(PB)/2020]. It is pertinent to note that “*Essar Power MP Ltd.*”, i.e., Respondent No. 12 in the instant matter, was declared insolvent by the NCLT and has since then acquired by M/s Mahan Energen Limited – Adani Power. The issue of imposition of Environmental Compensation was challenged by the aforesaid Respondent before NCLT *vide* IA No. 83/2022. The answering Respondent herein has duly apprised the Hon'ble NCLT regarding revival of the Original Application No. 164/2018 and pendency of the instant proceedings before this Hon'ble Tribunal as evident from the Order dated 03.07.2024 as well as pleadings filed before the NCLT.

True Copy of Order(s) dated 11.01.2022 and 03.07.2024 passed by Hon'ble National Company Law Tribunal, Principal Bench at New Delhi (NCLT) in the matter of ICICI Bank Ltd. vs Essar Power MP Ltd. [IA No. 83 in CP (IB) – 863(PB)/2020] is annexed herewith and marked as **Annexure – B (Colly).**

7. That the answering Respondent herein craves leave of this Hon'ble Tribunal to file a detailed Reply/Counter Affidavit in in the instant matter as and when deemed necessary and/or directed by this Hon'ble Tribunal in the interest of justice.

 **Filed by:**

RAGHAV SHARMA
Counsel for Madhya Pradesh Pollution Control Board
Respondent No. 4
Office: Basement B-5/202,
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raghav@srcolegal.in

Place: New Delhi

Date: 26.09.2024

6541

4

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 164/2018

IN THE MATTER OF:

ASHWANI KUMAR DUBEY

S.R. No. 12334/24
Dated 26/09/24
AT Sgr
...APPLICANT

VERSUS

UNION OF INDIA & ORS.

...RESPONDENT(S)

AFFIDAVIT

I, Sanjeev Kumar Mehra, S/o Resham Singh Mehra aged about 56 Years, posted as Regional Officer & Office in - Charge, MPPCB Regional Office Bhopal having office at Naugarh, Singrauli, MP do hereby solemnly affirm on oath as under:

1. That, I am the officer in - charge for the Madhya Pradesh Pollution Control Board in Original Application No. 164/2018 and as such am fully conversant with the facts and circumstances of this present case and competent to swear this present affidavit.



2. That, the Reply/Status Report accompanying this present affidavit has been filed by my counsel under my instructions and the contents of the same are true and correct to best of my knowledge, belief and nothing material has been concealed therefrom.


Sign. of Deponent
Executant



Regional Officer
M. P. Pollution Control Board
Singrauli (M.P.)

VERIFICATION:

Verified on this 26 Day of September, 2024 at Singrauli, Madhya Pradesh, that the contents of the contents of the same are true and correct to the best of my knowledge and nothing material has been concealed therefrom.

Identified by 

SURENDRA PANDEY
NOTARY
Waidhan, Dist. Singrauli (M.P.)


SURENDRA PANDEY ADVOCATE
NOTARY
Waidhan, Dist. Singrauli (M.P.)
26/09/2024


Regional Officer
M. P. Pollution Control Board
Singrauli (M.P.)

Current status of compliance by various coal mine ofSingrauli area related to case no. 164/2018

| S. No. | NCL mine in CEPI area | Current status of non compliance | Compensation imposed on recommendation by OSC | Current status of deposition of EC |
|--------|---|--|---|------------------------------------|
| 1 | Dudhichuaa Open Cast Coal Mine, NCL, Post-Dudhichuaa, District-Singrauli (M.P.) | <ol style="list-style-type: none"> Mixing with OB dump as per notification of MoEF dated 31.11.2021 is not being done. Many non active OB area are not properly Biologically reclaimed. Effluent water is being discharged into Baliya Nalla. Cap lock system in blast hole during blasting to minimize/avoid flying of rock, to reduce vibration, noise and emission is not practised hence violating consent conditions. | Rs. 5,47,50,000/- | Not Deposited |
| 2 | Jayant Open Cast Coal Mine, NCL, Post-Jayant, District-Singrauli (M.P.) | <ol style="list-style-type: none"> Mixing with OB dump as per notification of MoEF dated 31.11.2021 is not being done. Many non active OB area are not properly Biologically reclaimed. Effluent water is being discharged into Baliya Nalla. Part of effluent is also being discharged into tourist spot Mudwani Dam. Many conditions related to EC and consent to operate are violated. | Rs. 5,47,50,000/- | Not Deposited |
| 3 | Nigahi Open Cast Coal Mine, NCL, Post-Nigahi, District-Singrauli (M.P.) | <ol style="list-style-type: none"> Mixing with OB dump as per notification of MoEF dated 31.11.2021 is not being done. Many non active OB area are not properly Biologically reclaimed. Coal handling plant of 10 MTPA has not yet fully established (to avoid road transportation) Many conditions related to EC and consent to operate are violated. | Rs. 5,47,50,000/- + Rs. 10,20,000/- | Not Deposited |
| 4 | Jhingurda Open Cast Coal Mine, NCL, Post-Jhingurda, District-Singrauli (M.P.) | <ol style="list-style-type: none"> Mixing with OB dump as per notification of MoEF dated 31.11.2021 is not being done. Many non active OB area are not properly Biologically reclaimed. Capacity of mine is 04 MTPA. There is no CHP coal handling is done through wharf wall system. | | |

| | | | | |
|---|---|--|--|--|
| | | <p>Hence there is considerable movements through road also.</p> <p>4. Cap lock system in blast hole during blasting to minimize/avoid flying of rock, to reduce vibration, noise and emission is not practised hence violating consent conditions.</p> <p>5. Many conditions related to EC and consent to operate area violated.</p> | | |
| 5 | Bina Open Cast Coal Mine, NCL, Post-Bina, District-Singrauli (M.P.) | <p>1. Mixing with OB dump as per notification of MoEF dated 31.11.2021 is not being done.</p> <p>2. Many non active OB area are not properly Biologically reclaimed.</p> <p>3. Cap lock system in blast hole during blasting to minimize/avoid flying of rock, to reduce vibration, noise and emission is not practised hence violating consent conditions.</p> <p>4. Many conditions related to EC and consent to operate are violated.</p> | | |
| 6 | Khadiya Open Cast Coal Mine, NCL, Post-Khadiya, District-Singrauli (M.P.) | <p>1. Mixing with OB dump as per notification of MoEF dated 31.11.2021 is not being done.</p> <p>2. Many non active OB area are not properly Biologically reclaimed.</p> <p>3. Capacity of CHP is only 10 MTPA, whereas mine capacity is 15 MTPA. There is considerable movement of coal through road also.</p> <p>4. Many conditions related to EC and consent to operate are violated.</p> | | |
| 7 | Amlori Open Cast Coal Mine, NCL, Post-Amlori, District-Singrauli (M.P.) | <p>1. Mixing with OB dump as per notification of MoEF dated 31.11.2021 is not done.</p> <p>2. Many non active OB area are not properly Biologically reclaimed.</p> <p>3. Cap lock system in blast hole during blasting to minimize/avoid flying of rock, to reduce vibration, noise and emission is practiced hence violating consent conditions.</p> <p>4. Many conditions related to EC and consent to operate are violated.</p> | | |

| | | | | |
|---|--|--|----------------|---------------|
| 8 | Block-B, Gorbi Coal Mine, NCL, Post-Gorbi, District-Singrauli (M.P.) | <ol style="list-style-type: none"> 1. Mixing with OB dump as per notification of MoEF dated 31.11.2021 is not done. 2. Cap lock system in blast hole during blasting to minimize/avoid flying of rock, to reduce vibration, noise and emission is practiced hence violating consent conditions. 3. Many non active OB area are not properly Biologically reclaimed. | | |
| 9 | SPUR-I (siding), Jayant NCL, Singrauli | <ol style="list-style-type: none"> 1. Wind breaking Barriers is missing in some place/spot. 2. Movement platform is not RCC (Pucca). 3. Sprinklers & fogger are not operated regularly. | Rs. 5,40,000/- | Not Deposited |
| | SPUR-II (siding), Jayant NCL, Singrauli | <ol style="list-style-type: none"> 1. Wind breaking Barriers is missing in some place/spot. 2. Movement platform is not RCC (Pucca). 3. Sprinklers & fogger are not operated regularly. | Rs. 5,40,000/- | Not Deposited |






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Present Status of railway siding

| S.No. | Name of Railway Siding | Status of non compliance | EC imposed | Status of EC Deposition |
|-------|---|---|------------|-------------------------|
| 1. | Spur – 3 & Spur 10 Railway Siding ECR, Jayant, Distt - Singrauli (M.P.) | (1) Dust containment & suppression system are not appropriate (2) Wind Breaking Barrier of proper height is not provided. (3) Mobile mist fogger and static mist fogger are not deployed. (4) Movement Area is not made RCC/Pucca. | 13376250 | Not Deposited |
| 2. | ECR Railway, Mahedaiya, Distt - Singrauli (M.P.) | (1) Dust containment & suppression system are not appropriate (2) Wind Breaking Barrier of proper height is not provided. (3) Mobile mist fogger and static mist fogger are not deployed. (4) Movement Area is not made RCC/Pucca. | 13376250 | Not Deposited |
| 3. | WCR Railway Siding, Gajra Bahra, Distt - Singrauli (M.P.) | Status quo is improved [For Compliance: From Most Fogger are provided, Wind Breaking Barrier is erected on one side.] | 13687500 | Not Deposited |




क्षेत्रीय प्रदूषण नियंत्रण बोर्ड
6546
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| | | | | |
|----|--|---|----------|---------------|
| 4. | ECR Railway Siding, Gondawali, Distt - Singrauli (M.P.) | (1) Dust containment & suppression system are not appropriate (2) Wind Breaking Barrier of proper height is not provided. (3) Mobile mist fogger and static mist fogger are not deployed. (4) Movement Area is not made RCC/Pucca. | 10747500 | Not Deposited |
| 5. | WCR Railway Siding, Bargawa, Distt - Singrauli (M.P.) | (1) Dust containment & suppression system are not appropriate (2) Wind Breaking Barrier of proper height is not provided. (3) Mobile mist fogger and static mist fogger are not deployed. (4) Movement Area is not made RCC/Pucca. | 6746250 | Not Deposited |


Regional Officer
M.P. Pollution Control Board
Singrauli (M.P.)

Current Status of Compliance and Status of EC

| S. No. | Name of Thermal Power Plant | Non compliance | EC Imposed | Status of deposition of EC |
|--------|--|---|---|---|
| 1 | Sasan Thermal Power Plant, Siddhikhurd, District-Singrauli (M.P.) | <ol style="list-style-type: none"> Cleaning of Gawaiya Nalla near Rehind reservoir (about 02 km length) is not yet done. [Completely and satisfactoring]. Cleaning of related part of Rehind Sagar is also not done. Construction work of FGD to control sulpher di oxide emission has not started yet. Progress is very unsatisfactory. Fly ash is also still deposited in some packet of Kharkatta Nalla. | Rs. 10,00,00,000/- (Ten Crore) [letter no. 23/ MPPCB/MS/TS dated 13.04.2020 | Rs. 1,00,00,000/- (ten Crore rupees) is deposited at head office. |
| 2 | Mahan Energen Limited (Adani Power), Bandhaura, District- Singrauli (M.P.) | <ol style="list-style-type: none"> Construction work of FGD to control sulpher di oxide emission has not started yet. Progress is very unsatisfactory. | Rs. 10,00,00,000/- (Ten Crore) [letter no. 1842/TS/PCB Dated 14.08.2019] | Rs. 10,00,00,000/- (Ten Crore rupees) is deposited at head office on dated 09.01.2020 |
| 3 | Vindhyanchal Super Thermal Power Plant, NTPC, Vindhya nagar, District-Singrauli (M.P.) | <ol style="list-style-type: none"> 100% utilization of fly ash is not achieved in last year (2023-24). Presently in last year only about 56% is achieved. Water quality of Surya Nalla ultimately meeting to Rehind is affected due to ash deposition. Cleaning of Rehind reservoir is also not done yet. Fly ash management is not satisfactory. | | Rs. 1,00,00,000/- (one crore rupees) is deposited at head office on dated 13.01.2020 |
| 4 | Hindalco Thermal Power Plant, Bargawa, District-Singrauli (M.P.) | <ol style="list-style-type: none"> Out of six unit, FGD is installed in one unit. For remaining unit, construction work has not started yet. | | |
| 5 | J.P. Nigri Super Thermal Power Plant, Nigri, M/s J.P. Power Ventures Limited, Distrtict-Singrauli (M.P.) | <ol style="list-style-type: none"> Construction work of FGD to control sulpher di oxide emission has not started yet. Progress is very unsatisfactory. 100% utilization of fly ash is not achieved in last year (2023-24). About 89% achieved. | | |

Current Status of Compliance and Status of EC

| S. No. | Name of Thermal Power Plant | Non compliance | EC Imposed | Status of deposition of EC |
|--------|--|---|---|--|
| 1 | Sasan Thermal Power Plant, Siddhikhurd, District-Singrauli (M.P.) | <ol style="list-style-type: none"> Cleaning of Gawaiya Nalla near Rehind reservoir (about 02 km length) is not yet done. [Completely and satisfactoring]. Cleaning of related part of Rehind Sagar is also not done. Construction work of FGD to control sulpher di oxide emission has not started yet. Progress is very unsatisfactory. Fly ash is also still deposited in some packet of Kharkatta Nalla. | Rs. 10,00,00,000/- (Ten Crore) [letter no. 23/ MPPCB/MS/TS dated 13.04.2020] | Rs. 10,00,00,000/- (ten Crore rupees) is deposited at head office. |
| 2 | Mahan Energen Limited (Adani Power), Bandhaura, District- Singrauli (M.P.) | <ol style="list-style-type: none"> Construction work of FGD to control sulpher di oxide emission has not started yet. Progress is very unsatisfactory. | Rs. 10,00,00,000/- (Ten Crore) [letter no. 1842/TS/PCB Dated 14.08.2019] | Rs. 1,00,00,000/- (one Crore rupees) is deposited at head office on dated 09.01.2020 |
| 3 | Vindhyanchal Super Thermal Power Plant, NTPC, Vindhya nagar, District-Singrauli (M.P.) | <ol style="list-style-type: none"> 100% utilization of fly ash is not achieved in last year (2023-24). Presently in last year only about 56% is achieved. Water quality of Surya Nalla ultimately meeting to Rehind is affected due to ash deposition. Cleaning of Rehind reservoir is also not done yet. Fly ash management is not satisfactory. | | Rs. 1,00,00,000/- (one crore rupees) is deposited at head office on dated 13.01.2020 |
| 4 | Hindalco Thermal Power Plant, Bargawa, District-Singrauli (M.P.) | <ol style="list-style-type: none"> Out of six unit, FGD is installed in one unit. For remaining unit, construction work has not started yet. | | |
| 5 | J.P. Nigri Super Thermal Power Plant, Nigri, M/s J.P. Power Ventures Limited, Distriect-Singrauli (M.P.) | <ol style="list-style-type: none"> Construction work of FGD to control sulpher di oxide emission has not started yet. Progress is very unsatisfactory. 100% utilization of fly ash is not achieved in last year (2023-24). About 89% achieved. | | |

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क्षेत्रीय कार्यालय

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Regional Office- MPPCB, Singrauli (M.P.)

Status of ash utilization by thermal power plant of Singrauli District -

| S.No. | Name of Thermal Power Plant | Electricity Generation Capacity | Date of start of Production | Ash utilization 2023-24 (01.04.2023 to 31.03.2024) Percentage | Ash utilization from 01.04.2024 to 30.08.2024 (Percentage) |
|-------|---|---------------------------------|---|---|--|
| 1 | Vindhya Super thermal power plant, NTPC, Singrauli (M.P.) | 4760 MW | Stage-I- 01.07.1987 Stage-II- 01.07.2000 Stage-III- 15.07.2007 Stage-IV- 01.07.2012 Stage-V- 01.08.2015 | 56.12 | 42.00 |
| 2 | Sasan Critical Super Power Plant, Nigri, District- Singrauli (M.P.) | 3960 MW | 31.03.2013 | 100.07 | 36.00 |
| 3 | J.P. Nigri Super Critical Power Plant, District- Singrauli (M.P.) | 1320 MW | 03.09.2014 | 89.17 | 130.00 |
| 4 | Mahan thermal power plant, Bhadora, District- Singrauli (M.P.) | 1200 MW | 29.04.2013 | 100.70 | 100.00 |
| 5 | Hindalco thermal power plant, Bargawan, District- Singrauli (M.P.) | 960 MW | 31.03.2013 | 131.14 | 105.00 |

Status of Implementation of Action Plans

6550

| S. No. | Name of Industry | Actions | | Timeline |
|--------|---|--|--|--|
| | | Completed | Under Progress/ Remaining Works | |
| 1. | M/s. Vindhyachal Super Thermal Power Plant, NTPC Limited, Singrauli 13 Units (5 Stages) | <ul style="list-style-type: none"> • FGD installation in Unit No.13 and Unit No.12 • Wagon pre-wetting system • 16 hrs Fly Ash storage • Renovation and modernization of ESP in Unit-1,2,3,5&6. • NOx Limit achieved in Unit No. 7 to 13 • Control of fugitive emission in ash dyke V1,V2,V3A,V3B,4A and 4B work has been completed. • Ash dyke stability report has been submitted • Mechanized Cleaning machines (2 No.) have been procured. | FGD for SO2 in remaining 11 Units. | June 2025 |
| | | | NOx control for Units 1-6 | <ul style="list-style-type: none"> • Completed, however NOx level 300 mg/NM³ not achieved. • Revised proposal under process |
| | | | Fly Ash Utilization was 56.77% for FY 2023-24 | NOT SATISFACTORY 80% required for FY 2024-25 |
| | | | R&M of ESP for Unit -4 Commissioning Job | 04 passes completed, 01 pass under progress – Oct 2024 |
| | | | Inventorization study for the industries operating around the Rihand reservoir | Contract awarded – Feb 2024 (for 02 years study) |

Status of Implementation of Action Plans

| S. No. | Name of Industry | Actions | | Timeline |
|--------|--------------------------|---|--|---|
| | | Completed | Under Progress/ Remaining Works | |
| 02. | M/s. Sasan Power Limited | <ul style="list-style-type: none"> Fly ash Utilization was 100.7% for FY 2023-24 Low NOx burners Dry fly ash silo Ash Dyke stability report is submitted NEERI report for breach of ash dyke | FGD for SO ₂ | December 2026 Emission of Sulphur Di Oxide are beyond prescribed limit. Construction of FGD has not yet started. Timeline may not be achieved. |
| | | | Pipeline for fly ash transportation to its mine | <ul style="list-style-type: none"> May 2024 Revised – Dec 2024 |
| | | | Sprinkling System in ash dyke | Completed |
| | | | Gawaiya / Kharkhatta Nallah – Some deposit of fly ash still there. | As per industry report, its is completed but ash is still lying in some portion of Gawaiya and Kharkhatta Nallah |

Status of Implementation of Action Plans

| S. No. | Name of Industry | Actions | | Timeline |
|--------|----------------------------|--|--|---|
| | | Completed | Under Progress/ Remaining Works | |
| 03. | M/s. Mahan Energen Limited | <ul style="list-style-type: none"> Fly ash Utilization was 102% for FY 2023-24 Dry fly ash silo Sprinkling system at the Ash dyke have been installed Ash Dyke stability report is submitted | FGD for SO ₂ | December 2026 Emission of Sulphur Di Oxide are beyond prescribed limit. Construction of FGD has not yet started. Timeline may not be achieved. |
| | | | Development work of railway siding for fly ash | • No Substantial Progress |
| | | | Transportation by Merry Go Round of Coal | Forest Clearance done. June 2026 Revised- Dec 2026 |

Status of Implementation of Action Plans

6553

16

| S. No. | Name of Industry | Actions | | Timeline |
|--------|--|---|--|---|
| | | Completed | Under Progress/ Remaining Works | |
| 04. | M/s. Hindalco Industries Limited Mahan Aluminium, Bargawan, Singrauli. | <ul style="list-style-type: none"> Fly ash Utilization was 135.7% for FY 2023-24 FGD installed in Unit No. 06 Dry fly ash silo Ash Dyke stability report is submitted Permanent Sprinkling system at ash dyke. | FGD for SO ₂ in Unit 1,2,3,4,5. | <p>December 2026 Emission of Sulphur Di Oxide are beyond prescribed limit. Construction of FGD has not yet started. Timeline may not be achieved.</p> |
| | | | Ash Dyke RCC road. | <ul style="list-style-type: none"> 60% completed August 2024 |
| 05. | M/s. Jaypee Nigrie Super Thermal Power Plant | <ul style="list-style-type: none"> Dry Fly Ash Silo Permanent Sprinkling system at Ash Dyke Ash Dyke safety report verified by IIT Guwahati | FGD for SO ₂ | <p>December 2026 Emission of Sulphur Di Oxide are beyond prescribed limit. Construction of FGD has not yet started. Timeline may not be achieved.</p> |
| | | | Fly Ash Utilization 89.17% for FY 2023-24 | Not Satisfactory for FY 2023-2024 |



ANNEXURE - B (COLLY)

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 10
(IB)-863(PB)/2020

IN THE MATTER OF:

ICICI Bank Ltd.

Vs.

Essar Power M.P. Ltd.

... Petitioner/Applicant

... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 11.01.2022

CORAM:

DR. P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Mr. Ramji Srinivasan Sr. Adv., Mr. Garima Bajaj, Adv,
Rajshree Chaudhry

ORDER

IA-83/2022:

This is an application filed under Section 60(5) of IBC, 2016 read with Rule 11 of NCLT, Rules, 2016. We have heard the submissions made by the Ld. Counsel for the Implementation and Monitoring Committee and also having noted the urgency in the matter. Respondent No. 1 is directed not to take any coercive steps against the applicant including in power plan till the next date of hearing.

Notice be served on the Respondents to file their reply, two weeks time is granted for Respondent to file their reply.

List the matter on 18.02.2022

-sd-

HEMANT KUMAR SARANGI
MEMBER (TECHNICAL)

-sd-

(P.S.N. PRASAD)
MEMBER (JUDICIAL)

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 38
(IB)-863(PB)/2020

IN THE MATTER OF:

ICICI Bank Ltd.

.... Petitioner

Vs

Essar Power M.P. Ltd.

.... Respondent

Order under Section 7 of (IBC) CIRP

Order delivered on 03.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HEARING THROUGH HYBRID MODE (PHYSICAL & VC)

PRESENT:

For the Applicant : Sr. Adv. Nitin Rai, Adv. Garima Bajaj, Adv.
Kanan Agarwal

For the Respondent : Sandeep Singhi, Adv. Anushree Kapadia, Adv.
Ekta Kundu, Adv. Raghav Sharma, Adv.
Jaskirt Singh

ORDER

IA-83/2022

Mr. Nitin Rai, Ld. Sr. Counsel appeared physically on behalf of the Applicant. Mr. Raghav Sharma, Ld. Counsel appeared on behalf of MP Pollution Control Board (Respondents). It appears that Hon'ble NGT is seized of some matters which includes that of the present applicant. Ld. Sr. Counsel seeks and is granted time to get clarification on this issue and report to us on the next date of hearing. At request and by consent, list the matter on **31.07.2024**.

-Sd/-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)